

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition Nos. 265/2009, 266/2009 and 267/2009

Sub: Petition under Section 79 of the Electricity Act, 2003, alleging denial of open access.

Date of hearing : 15.6.2010

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petition No. 265/2009

Petitioner : Gem Sugar Ltd. Bangalore

Respondents

1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Hubli Electricity Supply Company Ltd., Dharwad
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore
4. Reliance Energy Trading Co. Ltd., Mumbai

Petition No. 266/2009

Petitioner : Bannari Amman Sugars Limited, Bangalore

Respondents

1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Sri Chamundeshwari Electricity Supply Company, Mysore
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Petition No. 267/2009

Petitioner : Shri Renuka Sugars Ltd. Belgaum

Respondent : Chief Engineer (Electricity), State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Parties present : Shri Abir Phukan, Advocate for the petitioner
Shri Anand K. Ganesan, Advocate, KPTCL
Mss. Swapna Seshadri, Advocate, KPTCL

These applications have been made *inter alia* alleging denial of open access by KPTCL in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. Learned proxy counsel for the petitioners submitted that the counsel appearing in these matters was unable to appear before the Commission due to personal difficulties and prayed for adjournment of the matters.

3. The Commission allowed the request of the learned counsel for the petitioner.

4. These applications shall be notified for hearing on 20.7.2010.

Sd/-
(T.Rout)
Joint Chief (Law)